

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP. No. 56/(MAH)/2014
CA No.

CORAM:


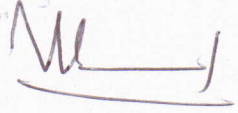
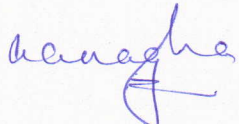
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2016

NAME OF THE PARTIES: Shri Vikram Vilasrao Salunkhe
V/s.
M/s. Accurate Engineering Com. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Madan Gudse	Advocate for Respondents 2/3 & 4	
2.	Vikram Salunkhe	Petitioner	
3.	Anagha Anasingaraju	Company Secretary for Petitioners	

Order

CP No. 56/397-398/CLB/MB/MAH/2014

The Petitioner filed this Company Petition, but whereas, while it has been pending before this Bench, the Petitioner has also initiated Arbitration proceedings, now both the parties say that since the Arbitration pending is not coming to a logical end, both sides now want to proceed with this case with an undertaking that they will not proceed with Arbitration matter till pending disposal of this case.

Accordingly, at request, for the pleadings in this matter are complete, this Bench hereby directs both sides to argue on the next date of hearing, by filing brief written submission two days before main hearing after exchange of pleadings to each other.

List this matter for main hearing on 15.11.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)